

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL**

**Mumbai Bench (Court IV)**

**IA No. 2593/MB-IV/2022**

**In**

**Case No: C.P. (IB)/1454 (MB-IV) 2020**

**In the matter of**

**ICICI Bank Limited, (Financial Creditor/Petitioner)**

**V/s**

**Sanvi Milk and Milk Products Private Limited (Corporate Debtor)**

**(CIN No. U15549PN2017PTC171097)**

**Sub: Report certifying the constitution of Stakeholders' Consultation Committee (SCC) List of Stakeholders as per Regulation 31A of Insolvency and Bankruptcy board of India (Liquidation Process) Regulations, 2016 by Liquidator.**

1. The application for liquidation filed by the Resolution Professional/Applicant vide IA No. **IA No. 2593/MB-IV/2022** in the matter of ICICI Bank Limited (Financial Creditor) under Section 7 of Insolvency & Bankruptcy Code, 2016 read with Rule 6 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 was allowed by the Hon'ble NCLT, Mumbai on 24th February, 2022 wherein Mr. Indrajit Mukherjee was appointed as the liquidator in accordance with the relevant provisions of the Insolvency & Bankruptcy Code, 2016.
2. In compliance with the Regulation 31A of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, a report certifying the

Constitution of Stakeholders' Consultation Committee (SCC) is enclosed at Annexure A.

## **ANNEXURE A**

### **REPORT CERTIFYING THE CONSTITUTION OF COMMITTEE OF CREDITORS**

1. The application for liquidation filed by the Resolution Professional/Applicant vide IA No. **IA No. 2593/MB-IV/2022** in the matter of ICICI Bank Limited (Financial Creditor) under Section 7 of Insolvency & Bankruptcy Code, 2016 read with Rule 6 of the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 was allowed by the Hon'ble NCLT, Mumbai on 24th February, 2022 wherein Mr. Indrajit Mukherjee was appointed as the liquidator in accordance with the relevant provisions of the Insolvency & Bankruptcy Code, 2016.
2. The Registered office of Sanvi Milk and Milk Products Private Limited is situated at A/P-Mayani, Tal - Khatav Dist-Satara, Maharashtra – 417102 In (as per MCA records).
3. In compliance with Sections 33 (1)(b) (ii) read with Regulation 12 (1,2,3) of IBBI (liquidation process) Regulations, 2016 (hereinafter called "Regulations"), a public announcement –
  - a) Intimating the initiation of liquidation against Sanvi Milk and Milk Products Private Limited (In liquidation) and,

b) Calling the Creditors to submit the proof of claims was made on 27<sup>th</sup> February, 2023 in Pune edition in The Financial Express (English) and Loksatta (Marathi) (Name of the vernacular Newspaper where the registered office of the Corporate Debtor is situated).

4. The last date for submission of claims is 26<sup>th</sup> March, 2023.
5. The Public Notice sought proof of claims from Financial Creditors in Form D as stipulated in Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. Till the last date of claim i.e. 26<sup>th</sup> March, 2023, the undersigned Liquidator has received one claim from the following Financial Creditor.

Sr. No.	Name of Creditor	Amount of Claims (Rs.)	Amount of Claim accepted (Rs.)*	Voting Share
1	ICICI Bank Limited	5,64,41,770	5,64,41,770	100%
	<b>Total</b>	<b>5,64,41,770</b>	<b>5,64,41,770</b>	<b>100%</b>

**The Security Interest relinquished by the Financial Creditor.**

6. The public notice sought proof of claims from Operational Creditors in Form C as stipulated in Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. Till the last date of claims i.e. 26<sup>th</sup> March, 2023, the undersigned has not received any claim from Operational Creditors.
7. The public notice sought proof of claims from Workman or Employee, Authorised Representative of Workmen or Employees, Any Other Stakeholder in Form E, Form F and Form G respectively. The undersigned has not received

any claims from workman / employee / Authorized representative of workmen and employees or any other stakeholders.

8. The list of Stakeholders' Consultation Committee is filed with the Hon'ble National Company Law Tribunal Mumbai Bench in compliance with Regulation 31A of Insolvency and Bankruptcy board of India (Liquidation Process) Regulations, 2016.
9. In compliance with the provisions of Regulation 31A of Insolvency and Bankruptcy board of India (Liquidation Process) Regulations, 2016 of the Code, the liquidator certifies the Stakeholders' Consultation Committee which consists of one Financial Creditor Namely, **ICICI Bank Limited**.

Sr. No.	Name of Creditor	Amount of Claims (Rs.)	Amount of Claim accepted (Rs.)*	Voting Share
1	ICICI Bank Limited	5,64,41,770	5,64,41,770	100%
	<b>Total</b>	<b>5,64,41,770</b>	<b>5,64,41,770</b>	<b>100%</b>

The Security Interest relinquished by the Financial Creditor.

10. The Hon'ble NCLT is requested to take the same on record.

**Indrajit Mukherjee**  
**Liquidator**  
**Sanvi Milk And Milk Products Private Limited (In Liquidation)**  
**IBBI Reg. No.** IBBI/IPA-001/IP-P-01533/2018-2019/12450  
**Registered Address with IBBI:** B405, Siddhivinayak Twins, Plot No. 9, Sector 17,  
Roadpali, kalamboli, Navi Mumbai – 410 218 (MH)

Date: 21.04.2023  
Place: Mumbai